

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

03/04/2019

O.A./260/231/2019  
WITH IP, ON MEMO

S BARIK  
-V/S-  
D/O POST

ITEM NO:10

FOR APPLICANTS(S) Adv. : Mr. D.K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. B. Swain

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	Ld. Counsel for the applicant submitted that in a similar case this Tribunal has passed order dated 27.03.2019 directing the respondents to consider the representation of the applicant in that case.
	Ld. Counsel for the respondents submitted that in this case he requested for some time to obtain instructions in the matter.
	In view of the above submissions and taking note of the fact that the representation dated 11.09.2018 (Annexure-A/2 series) filed by the applicant is pending, the O.A. is disposed of at this admission stage with a direction to Respondent No.3/competent authority to consider the representation dated 11.09.2018 (Annexure-A/2 series) of the applicant as per the provisions of law and dispose of the said pending representation if it is still pending with a speaking order keeping in view the letter at Annexure-A/3 if the said representation is pending as on date, by passing a speaking order as per the provisions of law, copy of which is to be

communicated to the applicant within one month from the date of receipt of a copy of this order. Till decision is taken on representation dated 11.09.2018 (Annexure-A/2 series), no action will be taken for filling up the post of GDSBPM for Nadbani B.O. in pursuance to notification dated 10.03.2019 (Annexure-A/5).

It is made clear that we have not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.3/competent authority within one week by speed post for which Ld. Counsel for the applicant has agreed to file the necessary postal requisites by tomorrow after which necessary action will be taken by the Registry.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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